

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO. 1426 OF 1992

Allahabad, this the 22nd day of July, 1999.

CORAM : Hon'ble Mr. S.Dayal, Member (A)
Hon'ble Mr.S.K.Agrawal, Member (J)

B.K.Sharma,
S/o. Shri V.B.Sharma,
Hindi Translator,
Nuclear Power Corporation, Narora

.....Applicant

(BY Shri Arvind Kumar, Advocate)

Versus

1. Union of India,
(Through its Chief Secretary),
Ministry of Atomic Energy,
New Delhi.
2. Managing Director,
Nuclear Power Corporation,
16th Floor & 20th Floor,
Tower-I, World Trade Centre,
Cuffe Parade, Bombay-400 005
3. The Chief Administrative Officer,
NAPP Plant Site,
P.O. NAPP, Distt. Bulandshahar.
4. Dinesh Kumar , L.D.C.
5. Tikam Singh, L.D.C.
Both of Narora Atomic
NAPP Plant Site,
P.O. NAPP, Distt. Bulandshahar.

.....Respondents

(BY Shri C.S.Singh, Advocate)

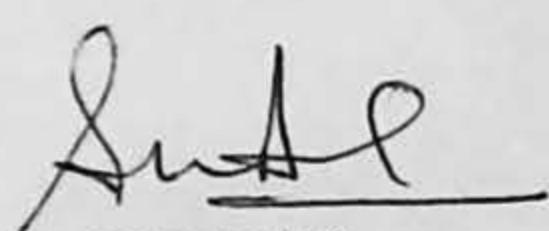
O R D E R (Open Court)

(By Hon'ble Mr.S.Dayal, Member (A))

Learned counsel for respondents presents an
order of this Tribunal in original application No.1167/98

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dated 15-12-98. By this order it has been held that Nuclear Power Corporation has not been notified as one of the Organisations under Section 14 (2) of Administrative Tribunal Act which may confer jurisdiction of this Tribunal to decide the case. The relief asked for by the applicant in this original application is from Nuclear Power Corporation who are arrayed in this application as respondent No.2 & 3. The matter, therefore, does not fall within our jurisdiction and is dismissed for want of jurisdiction.



MEMBER (J)



MEMBER (A)

satya/